

(ग) गोली चलाने के परिणामस्वरूप कितने व्यक्ति हताहत हुए ; और

(घ) क्या इस घटना की जांच करने के लिए कोई आदेश दिया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) जी, हां ।

(ख) 12 जनवरी, 1965 को दो विद्यार्थियों को जो 56 डाउन ट्रेन से सफर कर रहे थे गिरफ्तार करना पड़ा क्योंकि वे हकीमपुर रेलवे स्टेशन पर अदालती चेंकिंग कर्मचारियों द्वारा बिना टिकट यात्रा करने के जुर्म में जुर्माना नहीं दे सके । अन्य विद्यार्थियों ने जो उस ट्रेन से सफर कर रहे थे खतरे की जंजीर खींच कर गाड़ी को बाहरी सिगनल पर रोक लिया और इन दोनों विद्यार्थियों की रिहाई की मांग करनी शुरू की । शीघ्र ही मौके पर एक भीड़ एकत्रित हो गई और हिंसा पर उतर आई । जान के खतरे और रेलवे की सम्पत्ति की सुरक्षा के खतरे को देखते हुए, रेलवे के मजिस्ट्रेट ने इस भीड़ को गैर-कानूनी घोषित करके तितर-बितर होने का आदेश दिया । यह आदेश बेकार सिद्ध हुआ । इतना ही नहीं, उल्टे भीड़ वास्तव में और भी अधिक खतरनाक हो गई । इसलिए काफ़ी चेतावनी देने के बाद आखिरी हथियार के तौर पर मजिस्ट्रेट को गोली चलाने का आदेश देना पड़ा ।

(ग) तीन व्यक्ति जखमी हुए ।

(घ) जी, हां । न्यायालयिक जांच का आदेश दिया गया है ।

Portuguese Assets seized Goa

1456. **Shri P. C. Borooah:** Will the Minister of Home Affairs be pleased to state:

(a) the extent of the assets seized by Government from the Portuguese nationals and the Portuguese Government in Goa, after the liberation of Goa;

(b) the extent of assets left behind by Indians who have been repatriated from Mozambique and other Portuguese enclaves; and

(c) whether Government propose to compensate the Indian repatriates referred to in (b) for the loss of their assets out of the assets seized from the former Portuguese nationals in Goa and the former Goan Government?

The Deputy Minister in the Ministry of Home Affairs (Shri Hathi): (a) The information is being collected.

(b) According to the claims so far filed by the Indian repatriates from Mozambique, the value of the property involved is about Rs. 5.30 crores of which about Rs. 1.61 crores is in respect of immovable property and about Rs. 3.69 crores in respect of movable property.

(c) Government is not considering any such proposal at present.

Land Acquisition Department, Delhi

1457. { **Shri Rameshwar Tania:**
Shri Hukam Chand
Kachhavaia:
Shri Onkar Lal Berwa:
Shri Prakash Vir Shastri
Shrimati Maimoona Sultam
Shri B. Barua:
Shri D. D. Mantri:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Land Acquisition Department of Delhi has been cheated of about Rs. 1,30,000 recently;

(b) whether any inquiry has been ordered;

(c) if so, the findings thereof; and

(d) the action taken against the persons held responsible?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes Sir: The exact amount involved is Rs. 1,28,115/-.

(b) to (d). On the 18th January, 1965, the loss of twelve blank cheques from a cheque book in the office of the Land Acquisition Collector, Delhi, came to notice. The State Bank of India was immediately notified and was asked to stop payment of those 12 cheques. The Bank informed that three of the cheques had been fraudulently encashed involving a total amount of Rs. 1,28,115-00. The matter was at once reported to the Police and a case has since been registered under sections 380|409|420|468|471|120-B of the Indian Penal Code under F.I.R. No. 52 dated 18th January, 1965, with the Police Station, Subzi Mandi, Delhi. The investigation in the matter is in an advanced stage. So far ten persons have been arrested.

Welfare Officers in Government Departments

1458. Shrimati Savitri Nigam: Will the Minister of Home Affairs be pleased to state:

(a) the number of Welfare Officers in the various Ministries and Departments of the Government in New Delhi;

(b) the number of complaints received by each of them during 1964-65 so far; and

(c) the number of complaints processed by them and the number on which no action was considered necessary and on which these cases are dropped?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) 47.

(b) and (c). The information is being collected and will be laid on the Table of the House.

Archaeological Excavation in Morena

1459. { Shri Uikey:
Shri R. S. Pandey:
Shri Vidya Charan Shukla:

{ Shri Radhelal Vyas:
Dr. Chandrabhan Singh:

Will the Minister of Education be pleased to state:

(a) whether the suggestion of the Directorate of Archaeology, Government of Madhya Pradesh to excavate sites at Kauntwar (Morena) in Madhya Pradesh where it is reported to have rich deposits of potteries pertaining to the beginning of the Christian era has been considered by the Committee of the Central Advisory Board of Archaeology on the 11th December, 1964;

(b) whether the Committee has recommended the excavation of the site; and

(c) if not, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir; there was a suggestion in regard to a site called Kalakut (District: Morena) and it was considered by the Standing Committee of the Central Advisory Board of Archaeology at its meeting held on 3rd September, 1964.

(b) and (c). The Committee desired to have some additional information and the State Government has been requested to supply it.

Rehabilitation in Indravati and Sabri Basins

1460. { Shri Uikey:
Shri R. S. Pandey:
Shri Vidya Charan Shukla:
Shri Radhelal Vyas:
Dr. Chandrabhan Singh:
Shri Hukam Chand
Kachhavalya:
Shri P. H. Bheel:
Shri Wadiwa:
Shri Babunath Singh:
Shri R. S. Tiwary:

Will the Minister of Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 831 on the 2nd December, 1964 and state: